

handloom products. However, in the approved budget only a token provision of Rs. 3,600 was made for this purpose. As such it is not likely that the scheme will be implemented during 1962-63.

Powerlooms in Andhra Pradesh

2889. Shri P. Venkatasubbaiah: Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government propose to issue licences to start power-looms in Andhra Pradesh; and

(b) if so, when?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

Textile Mills

2890. Shri Jashvant Mehta: Will the Minister of **Commerce and Industry** be pleased to state:

(a) the number of licences issued during 1961-62 for the installation of Textile Mills in different States; and

(b) the capacity of spindles sanctioned per mill?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). A statement is laid on the Table of the House. [See Appendix IV, annexure No. 13].

Cadastral Survey

2891. { **Shri A. K. Gopalan:**
Shri Umanath:

Will the Minister of **Planning** be pleased to state:

(a) whether the Central Government have included a scheme in the States Plans for cadastral survey and preparation of records of rights;

(b) if so, how many States have completed it;

(c) what is the financial assistance given and to which States; and

(d) what is the progress of records of rights in Kerala?

The Minister of Planning and Labour and Employment (Shri Nanda): (a) to (d). Provision has been made for cadastral survey as preparation and correction of records of rights in the plans of some States. In some others, provision has been made outside the State plans. Information has been asked for from the States. It has been received from Assam, Punjab and Madhya Pradesh and is summarised below:

Assam: Annual land records are maintained in the plain districts. The name of tenant or the adhiar is, however, not entered in the records. A scheme for preparation of records of tenants and adhiars for inclusion in the State's Plan for 1962-63 is under consideration.

Punjab: Records of rights are already maintained throughout the State except for the unsurveyed area consisting of unmeasured reserved forests and mountainous areas of Kangra district. No scheme for cadastral survey and preparation of records of rights has, therefore, been included in the Third Plan.

Madhya Pradesh: The large bulk of the cultivated area has already been cadastrally surveyed. A scheme for the survey of forests and backward areas of Madhya Pradesh is in progress. During the Third Plan about 1,500 villages are to be surveyed for which a provision of Rs. 15 lakhs has been included, out of which Rs. 1.52 lakhs were spent in 1961-62 and Rs. 1.62 lakhs are likely to be spent in 1962-63. Work has started in Narainpur Tehsil of Bastar District and so far survey and record operations in 225 villages have been completed.

Information from other States is awaited. It will be placed on the Table of the House when received.

The schemes of cadastral survey and preparation of records of rights in-